

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 09  
CP No. (IB)-34/9/JPR/2020  
Under Section 9 of IBC, 2016

**In the matter of:**

**Sunshow Speciality Chemical Company Ltd.**

**...Operational Creditor**

**Versus**

**M/s Prayag Polytech Pvt. Ltd. & Ors.**

**... Corporate Debtor**

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER  
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Operational Creditor : Veyankatesh Garg, Adv.

For the Corporate Debtor : None-appeared

**ORDER**

Heard Mr. Veyankatesh Garg, Adv. for the Operational Creditor. Issue notice to the Corporate Debtor. The Operational Creditor shall collect the notice from the Registry and send the same immediately to the Corporate Debtor at its registered address by speed post along with the complete paper book and a copy of this order and file affidavit of service along with copy of postal receipt and tracking report within two weeks.

In case the service on the Corporate Debtor is not effected by speed post the petitioner shall adopt the mode of substitute service and notice of hearing shall

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be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area. Reply, if any, shall be filed within four weeks from the date of receipt of notice or publication, as the case may be, and rejoinder thereto, if any, shall be filed within two weeks thereafter. List the matter on 25.05.2021.

Sd-

(Raghu Nayyar)  
Technical Member

February 25, 2021  
H.A

Sd-

(Ajay Kumar Vatsavayi)  
Judicial Member